

**Compliance report of the order of Hon'ble National Green Tribunal in reference to O.A. No. 502/2019 Jagdish Prasad Nishad Vs. Union of India and others, dated 31.05.2019**

**Contents of titled order :**

1. "Grievance in this application is that river sand mining is being carried out by respondent no.4- Katyani Natural Resources Ltd. in District Banda, U.P., in violation of Environmental Clearance (EC) conditions.
2. According to the applicant, respondent no. 4 is carrying out illegal mining by using heavy machines during night hours, causing damage to the flora and fauna of River Ken in District Banda, U.P. The mining is done unscientifically and is unsustainable and in violation of EC conditions."

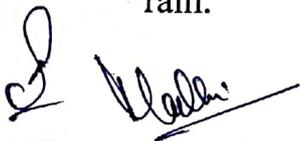
**Action Taken :**

In compliance of titled order of Hon'ble NGT dated 31.05.2019 Member Secretary SEIAA Lucknow formed a committee Vide Letter no. 250/Parya/SEIAA/502/2019 dated 20 June 2019 Hence following team members visited the area on 15.07.2019.

- |    |                           |  |
|----|---------------------------|--|
| 1. | Shri Meraj Uddin,         | Representative of SEIAA, Lucknow       |
| 2. | Shri Santosh Bhadur Singh | Additional District Magistrate, Banda. |
| 3. | Dr. Madhavi kamalvanshi   | Asst. Scientific Officer, Banda.       |
| 4. | Shri Rajesh Kumar         | Mines Inspector, Banda.                |
| 5. | Shri S.K. Pal             | Mines Surveyor, Banda.                 |
| 6. | Shri Babu Lal             | Lekhpal, Village Bhuredi.              |

**Inspection Observations :**

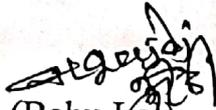
1. The Team gone through the file of titled order.
2. The file reveals that EC was granted to the Proponent on 02.03.2019. The deed agreement was finalized on dated 08.03.2019.
3. The granted lease following details of the area :-
  - (a) The lease area is 37.00 hect.
  - (b) The annual production as per LOI is 7,40,000 Cubic meter.
4. The team visit the site area of lease and noted the following observations :-
  - (a) Lekhpal said before rainfall the width of the Ken river is about 20 Meters. The width of after recent rain Ken river increase about 10 meters.
  - (b). The major part of the lease area is filled with water due to recent rain.





(2)

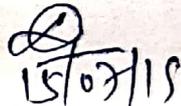
- (c). At the time of inspection there is no evidence of excavated pits was noticed because if pits would have excavated then pounding effects must has been shown.
- (d). As on date of Inspection no mining activities were found in the lease area. Old pits were found which is filled with recent rain water.
- (e). As per rule EC complaince report should be submitted after six months i.e. by 08.09.2019. So violation of EC could not be analyzed at this stage.
- (f). The semi-metallic haulage road (photo) was constructed on low gradient and plantation is also been carried out along the semi-metallic haulage road. (Fig-1, 2 Fig-2)
- (g). All mining activities remain stopped in mansoon season (01 july to 30<sup>th</sup> Sep.). So illegal mining in night hours can only checked in sudden Inspection of lease area after 30<sup>th</sup> Sep. 2019. Lease are operate 30<sup>th</sup> Sep. 2019.
- (h). The applicant has not furnished a set of papers to the UPPCB, SEIAA. UP and District Magistrate Banda according NGT order dated 31.05.2019.

  
(Babu Lal)

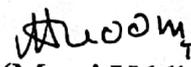
Lekhpal Village  
Bhuredi.

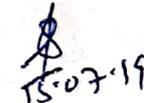
  
(S.K. Pal)

Mines Surveyor  
Banda.

  
(Rajesh Kumar)  
Mines Inspector  
Banda.

  
(Dr. Madhavi kamalvanshi)  
Asst. Scientific Officer  
Banda.

  
(Meraj Uddin)  
Representative of SEIAA  
Lucknow.

  
(Santosh Bhadur Singh)  
Add. District Magistrate  
Banda.



